

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 50 of 2012 in
D.F.R. No. 105 of 2012

Dated : 16th March, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Maharashtra State Power Generation Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen
Mr. Hemant Singh
Counsel for the Respondent(s): Ms. Richa Bharadwaja for
Mr. Buddy A. Ranganadhan for R.1

ORDER

I.A. No. 50 of 2012
(Condone delay Application)

In pursuance of our Order, dasti service has been taken and service has been effected through courier and affidavit of service has been filed to show that all the Respondents have been served. But, nobody has entered appearance on behalf of the Respondents.

This is an Application to condone the delay of 244 days in filing the Appeal. The main Order had been passed on 30.03.2011 and a Review has been filed in time and the same has

been disposed of on 30.11.2011 and this Appeal has been filed on 13.01.2012 before this Tribunal.

Since the Review is pending before the Commission, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **22.03.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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